

- (2) (i) A statement regarding Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1984-85.
- (ii) Annual Report of the Goa Shipyard Limited, Goa for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 1591/85]

**Annual Report and Review of the Institute of Public Administration, New Delhi for the year 1984-85**

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1984-85 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1984-85. [Placed in Library. See No. LT. 1592/85].

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**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL : Sir, I

have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the International Airports Authority (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 9th December, 1985.”

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**INTERNATIONAL AIRPORTS  
AUTHORITY (AMENDMENT)  
BILL, 1985**

SECRETARY-GENERAL : I lay on the Table of the House the International Airports Authority (Amendment) Bill, 1985, as passed by Rajya Sabha.

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**LEAVE OF ABSENCE FROM THE  
SITTINGS OF THE HOUSE**

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Second Report presented to the House on 6th December, 1985, have recommended that leave of absence be granted to the following Members for the period mentioned against each :

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1. Shri Srikantha Dutta	...	7th August to 29th August, 1985 and
Narasimharaja Wadiyar	...	18th November to 20th December, 1985
2. Shri Channaiah Odayar	...	23rd July, 1985 to 9th August, 1985
3. Shri Arvind Tulsiram Kamble	...	7th August to 26th August, 1985
4. Shri Saleem I. Shervani	...	18th November to 20th December, 1985
5. Smt. Indumati Bhattacharya	...	23rd July to 29th August, 1985 & 18th November to 6th December, 1985

6. Shri Manik Sanyal	...	18th November to 20th December, 1985
7. Shri K. Ramamurthy	...	3rd December to 20th December, 1985
8. Shri Chhitubhai Gamit	...	25th November to 15th December, 1985
9. Shri Charan Singh	...	29th November to 20th December 1985.

Is it the pleasure of the House that leave as recommended by the Committee may be granted ?

HON. MEMBERS : Yes.

MR. SPEAKER : The leave is granted. The Members will be informed accordingly.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
Ninth Report

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

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COMMITTEE ON ABSENCE OF MEMBERS

Minutes

SHRI MADHUSUDAN VAIRALE (Akola) : I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 5th December, 1985.

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MATTERS UNDER RULE 377

- (i) Need to direct the banks not to increase service charges on the issue of Bank drafts, Bills Cheques and other services

SHRI BANWARI LAL PUROHIT (Nagpur) : Sir, according to press

reports, the nationalised banks all over the country have exorbitantly increased the bank service charges in respect of providing bank drafts, bills, cheques and other services.

The general public in the country particularly the lower and middle class families and business enterprises have get a severe setback due to the increase of commission by the banks.

The Federation of Associations of Maharashtra and Nag-Vidarbha Chambers of Commerce has also urged the Union Finance Minister to intervene and review the bank service charges. There is great resentment among the traders and lower and middle class families due to the hike made by the banks in their service charges all over the country.

The Government should immediately intervene into this affair and the banks should be asked to charge nominal charges in respect of providing such services etc.

- (ii) Need to purchase more mesta crop in Andhra Pradesh by the Jute Corporation of India by opening more purchase centres

SHRI S. M. BHATTAM (Visakhapatnam) : Mesta crop is raised mainly in Srikakulam Vizianagram and partly in Vizag district of Andhra Pradesh under rainfed irrigated conditions by small and marginal farmers. The market price in Jute Trade registered a steep fall in different markets in Bihar and Calcutta with the result that the prevailing market price in the above districts is only Rs. 170 to Rs. 180 per quintal as against the local ruling prices of Rs. 429 to Rs. 795 in the preceding year, that is 1984-85.